CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 128/GT/2024

Subject	:	Petition for determination of project specific levelized tariff for 40 MW solar photo voltaic plants at Ayodhya, Uttar Pradesh.
Petitioner	:	NTPC Green Energy Limited
Respondent	:	UPPCL and anr.
Date of Hearing	:	25.3.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, NTPCGEL Ms. Harsha V. Rao, Advocate, NTPCGEL Ms. Aishwarya Subramani, Advocate, NTPCGEL Shri Shaswat Singh, Advocate, UPPCL Shri Divyanshu Bhatt, Advocate, UPPCL

Record of Proceedings

The case was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made detailed oral submissions in the matter. The learned counsel for the Respondent, UPPCL submitted that the reply filed by the respondent may be considered while passing the order in the petition.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, on or before **15.5.2025**, after serving a copy to the Respondents:

- (a) Request for Selection (RfS) document, Detailed Project Report (DPR), and the bid submitted by the successful bidder, M/s Jakson Limited;
- (b) Statutory Auditor Certificate with detailed break up of capital cost;
- (c) Investment approval from the competent authority;
- (d) Detailed calculation of IDC and IEDC as on the date of commissioning, certified by a statutory auditor, along with supporting documents, for the interest rate considered in the calculation of IDC and IEDC; and
- (e) Payment to the EPC contractor as on date.

4. The Respondents are permitted to file their replies on or before **2.6.2025**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **10.6.2025**.



5. Subject to the above, an order in the Petition was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

